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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

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C.P(IB) No.559/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd November 2017, 10.30 A.M

Name of the Company Under Section		Nu Sri Shyam Pharmceuticals Pvt.LtdVersus- Harsh Medical Centre Pvt.Ltd 9 IBC		
1.	JAYANTA SIDHA	DASGUPTA, AD) Coforate Debta	22/11/207
1.	Arun	i ma Sengupta, Advi	ocate) A Bageni Acate) Asia con	Cité A-Bogen.
2.	Anuer	ag Baganis Advi	cale) Advacat	

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Operational creditor has filed affidavit of service. Ld. Counsel for the corporate debtor has filed Vakalatnama along with Board Resolution, which may be taken on record.

Ld. Counsel for the corporate debtor has made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

In compliance of our order, operational creditor has filed affidavit but has not filed bank certificate in compliance of Section 9(3)(c) of the Insolvency and Bankruptcy Code, 2016. Ld. Counsel for the operational creditor informed that Bank have refused to issue such certificate. As per provisions of Section 9(3)(c) of the Insolvency and Bankruptcy Code, 2016 it is obligatory on the part of the bank to issue a certificate regarding the unpaid debt. Petitioner is directed to serve a copy of this order to the Bank so that Bank may issue certificate.

List on 20/12/2017 for admission.

Urgent certified copy of the order be issued to the operational creditor upon compliance of all requisite formalities.

(Jinan K.R.)

Member (I)

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(V.P.Singh) Member (J)